

**To Celebrate
70th Anniversary of Geneva Conventions 1949**



योग: कर्मसु कौशलम्
IN PURSUIT OF PERFECTION

VIVEKANANDA INSTITUTE OF PROFESSIONAL STUDIES

(Affiliated to GGSIP University, Delhi)

In collaboration with

**INTERNATIONAL COMMITTEE OF THE RED CROSS
is organising**



ICRC

**ONE DAY NATIONAL CONFERENCE
on
INTERNATIONAL HUMANITARIAN LAW**

Saturday, January 19, 2019

**at
Vivekananda School of Law and Legal Studies, VIPS, New Delhi**

Vivekananda School of Law & Legal Studies(VSLLS), Vivekananda Institute of Professional Studies(VIPS)

Affiliated to Guru Gobind Singh Indraprastha University

AU- Block, Outer Ring Road, Pitampura, Delhi, 110034 Phone number: 01127343401, 2734302, website: www.vips.edu :

About VSLLS,VIPS

The Vivekananda School of Law & Legal Studies (VSLLS) of Vivekananda Institute of Professional Studies (VIPS) is committed to realizing the words of Swami Vivekananda: “Man Making, Character Building and Nation Building”. Vivekananda Institute of Professional Studies is affiliated to Guru Gobind Singh Indraprastha University (GGSIPU), recognized by Bar Council of India and UGC under section 2(f), with NAAC 'A' accreditation. It is well known for its robust efforts in legal education.

The management of the VIPS are educationists of eminence with firm belief in perfection and true values of humanity are committed to promote peace, harmony and human rights of all. Currently, VSLLS, the Law School of VIPS is running the programmes B.A.LL.B., B.B.A.LL.B., and LL.M. in its own hi-tech, Wi-Fi enabled campus in Delhi. The students of VSLLS take a keen interest in international law and international humanitarian law.

About ICRC

The International Committee of the Red Cross (ICRC) is an independent and non-political organisation with a large scope of strictly humanitarian activities which it undertakes through its presence in over 80 countries around the world. It has a universally recognised responsibility to promote International Humanitarian Law (IHL) and to respond to the needs of people affected by situations of humanitarian concern, in particular armed conflict and violence.

Working in partnership with National Red Cross and Red Crescent Societies, local authorities and others, the ICRC provides humanitarian aid and expertise in areas such as: international humanitarian law, emergency response, health and orthopaedic services, water and habitat, livelihood support, humanitarian forensics, detention management and the restoration of family links.

The ICRC has a proven record and long history in Asia and works by engaging with all parties concerned through a unique approach based on confidentiality, transparency, neutrality and partnerships in order to be able to reach and meet the needs of vulnerable persons.





About the conference

International Humanitarian Law (IHL) in modern times is being continuously challenged by the changing nature of contemporary armed conflict. A wide array of new technologies has entered the modern battlefield and cyberspace has opened up a potentially new war-fighting domain. Remote controlled weapon systems such as drones are increasingly being used by the parties to armed conflicts. Automated weapons systems are also on the rise and certain autonomous systems such as combat robots are being considered for future use in the battlefield. There can be no doubt that IHL applies to these new weapons and the employment of new technology in warfare. However, these new means and methods of warfare pose legal and practical challenges in terms of ensuring their compliance with existing IHL norms, and also that due regard is given to the foreseeable humanitarian impact of their use.

Another recent challenge for IHL has been the tendency of States to label as 'terrorist' all acts of warfare committed by non-State armed groups against them, especially in non-international armed conflicts. While armed conflict and acts of terrorism are different forms of violence governed by different bodies of law, they have come to be perceived as almost synonymous due to constant conflation in the public domain.

Thus, the conference aims to spread awareness and initiate discussions on contemporary challenges and prevailing scope of IHL on realities of modern warfare and its impact on protection of victims of armed conflicts.

Conference objectives

- To create awareness on IHL amongst various stakeholders.
- To discuss current challenges in the area of IHL and the way forward.
- To develop and design activities and programmes for promotion of IHL.
- To deliberate upon contemporary issues with the academicians, research scholars, post-graduate students of law and professionals.

Who can participate?

Academicians, professionals, research scholars, post-graduates in law and students pursuing LL.M. from any recognized university shall be eligible to participate in the conference, subject to selection of their abstracts.

Themes of the conference

Conference on IHL: 70th Anniversary of Geneva Conventions 1949

- Terrorism and IHL.
- Criminalisation of Humanitarian Actors/Organisations.
- IHL and UN Peacekeeping Operations.
- Challenge of Enforcement of IHL.
- IHL and South Asia : Challenges and Way Forward.
- New Technology of Warfare: Cyber Warfare, Autonomous Weapon System, Airburst Weapon System etc.
- Analyzing Critically 70 years of Geneva Conventions.
- Domestication of IHL : Case study of countries in South Asia.
- Child soldiers: Victims or Combatants?
- Protection of Emblems.



Timeline

Abstract Submission
December 10, 2018

Notification of acceptance of abstracts
December 15, 2018

Registration/Fee Payment
by December 18, 2018

Early Bird Registration
by December 16, 2018

Submission of Full Paper
January 7, 2019

Conference Day
January 19, 2019

Registration fee for the delegates

Rs 1000/- for registration by December 18, 2018

Rs 800/- for registration by December 16, 2018 (Early bird discount)

Mode of Payment

Demand Draft favoring "Vivekananda Institute of Professional Studies Law School" payable at Delhi or through NEFT
Account Name: Vivekananda Institute of Professional Studies Law School
Bank Details: Axis Bank Limited
Branch: Lok Vihar
Account No. : 912010050002859
IFSC: UTIB0000588

Submission guidelines

Delegates are requested to adhere to the following guidelines to facilitate the submission process.

Abstract submission

Delegates are requested to send an abstract of **maximum 300 words** as an attachment in a soft copy in word document with the following information to **vipsicrc2019@gmail.com** latest by **December 10, 2018**.

- Name of the delegate(s)
- Designation/Institution Details/Occupation
- Address and Email id
- Title of the abstract
- Abstract
- Keywords (3-5 key words alphabetically).

All abstracts shall be peer-reviewed before they are accepted. Selected abstracts will be acknowledged by **December 15, 2018**.

Submission of full-length paper

- Paper should be original, relevant and clear.
- Format and Specifications required
 - Font: Times New Roman, 12pt, 1.5 spacing
 - Footnote: Times New Roman, 10pt., 1.0 spacing
 - Alignment: Justified
 - Citation style: Bluebook (19th ed.)
 - Length: 3000-5000 words (inclusive of footnotes)
- Declaration: That the accompanying research paper/article has not been submitted for consideration or published elsewhere.

Delegates are requested to send their full papers to **vipsicrc2019@gmail.com** on or before **January 7, 2019**.



Patron-in-Chief

Dr S C Vats (Chairman, VIPS)

Patron

Prof (Dr) B T Kaul (Chairperson, VSLLS)

Conference Chair

Dr Anuradha Saibaba (Head - IHL Unit, ICRC)

Prof (Dr) Rashmi Salpekar (Dean, VSLLS)

For further clarification please contact conference committee at:

Dr Navjeet Sidhu Kundal
Convenor

Dr Garima Singh
Co-convenor

Ms Bhavya Gupta,
Member

Mr Sarvesh Sharma,
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